

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 781 of 2020

IN THE MATTER OF:

Nilkamal Ltd.

....Appellant

Vs

Wholly Joy Products Pvt. Ltd.

....Respondent

Present:

**For Appellant: Mr. Pankaj Bhagat and Mr. Harikesh Anirudhan,
Advocates.**

For Respondent: Mr. Nitesh Jain, Advocate.

O R D E R
(Through Virtual Mode)

16.10.2020: Shri Nitesh Jain, Advocate appears on behalf of the Respondent. He may file reply affidavit alongwith his vakalatnama within two weeks. Learned counsel for the Appellant to provide complete set of appeal paper book to Mr. Jain within two days. Rejoinder to the reply affidavit may be filed within two weeks.

Learned counsel for the parties may also file short written submissions, not more than three pages, alongwith their pleadings.

List the appeal 'for admission (after notice)' on **4th December, 2020.**

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Dr. Ashok Kumar Mishra]
Member (Technical)**

**[Shreesha Merla]
Member (Technical)**

am/gc